

Rep. by Act 56 of 1974, S. 2 + Sch I

THE CODE OF CIVIL PROCEDURE (AMENDMENT)  
ACT, 1963  
No. 26 OF 1963

[4th September, 1963]

An Act further to amend the Code of Civil Procedure, 1908.

BE it enacted by Parliament in the Fourteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Code of Civil Procedure (Amendment) Act, 1963. Short title and commencement.

(2) Section 2 shall come into force at once, and section 3 shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

5 of 1908. 2. In section 60 of the Code of Civil Procedure, 1908 (hereinafter referred to as the principal Act), in clause (i) of the proviso to sub-section (1), for the words "the first hundred rupees", the words "the first two hundred rupees" shall be substituted. Amendment of section 60.

3. In section 80 of the principal Act,—

(a) for the words "shall be instituted against the Government", the words and brackets "shall be instituted against the Government (including the Government of the State of Jammu and Kashmir)" shall be substituted; Amendment of section 80.

(b) after clause (b), the following clause shall be inserted, namely:—

"(bb) in the case of a suit against the Government of the State of Jammu and Kashmir, the Chief Secretary to that Government or any other officer authorised by that Government in this behalf;"

(c) in clause (c), for the words "a State Government", the words "any other State Government" shall be substituted.

4 5-6-1964: vide Notifn. No. S.O. 1996, dt. 4-6-1964, Gaz. of India, Ex. Pt. II, Sec. 3 (ii), p. 441